

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.105  
IA-1140/2021 in  
IB- 432/ (ND)/2019

IN THE MATTER OF:  
Mr. Arun Kumar Sinha  
Vs.  
Three C-Homes (P) Ltd

....OPERATIONAL CREDITOR  
....RESPONDENT

SECTION :  
U/s. 7 IBC , 2016

Order delivered on 6<sup>th</sup> July, 2021

CORAM:  
SHRI PSN PRASAD,  
MEMBER (JUDICIAL)  
SHRI NARENDER KUMAR BHOLA  
MEMBER (TECHNICAL)

PRESENT:  
For the Applicant/OC : Mr. Rishabh Jain, Advocate for RP

ORDER

IA-1140/2021 :

Heard the submissions made by the Counsel for the Resolution Professional. None appeared on behalf of the Applicant at the time of virtual hearing of the Application. Since the Counsel for the Resolution Professional has submitted that Hon'ble NCLAT has already reserved its Order on the appeal filed in the matter. The Appeal is for the approval of the Resolution Plan.

Let this matter be posted after 4 weeks.

List on 31.8.2021.

— sdr

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

— sdr

(P.S.N PRASAD)  
MEMBER (JUDICIAL)

Surjit